

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16396/2015

(Arising out of impugned final judgment and order dated 06/05/2015 in SCA No. 8317/2015 passed by the High Court of Gujarat at Ahmedabad)

STEEL AUTHORITY OF INDIA LIMITED

Petitioner(s)

VERSUS

DEEM ROLL TECH LIMITED AND ANR.

Respondent(s)

(With application for directions and Interim Relief and Office Report)

Date : 06/03/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. P.S. Patwalia, ASG  
Mr. Ajay Sharma, AOR  
Mr. Rajeev Sharma, Adv.  
Ms. Diksha Kukrety, Adv.

For Respondent(s) Mr. Abhigya, Adv.  
Mr. Abhay Singh Kushwaha, Adv.  
Mr. K.N. Agnihotri, Adv.  
Mr. Pradeep Kumar Dubey, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned ASG says that the tender that was floated in 2015 has since been withdrawn.

In view of the above, the petition has become infructuous and Special Civil Application No. 8317/2015 pending in the High Court challenging the non grant of tender to respondent No.1 also becomes infructuous.

Accordingly, the special leave petition and the writ petition

pending in the High Court are disposed of as infructuous.

(Meenakshi Kohli)  
Court Master (SH)

(Sharda Kapoor)  
Court Master (NS)